

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (C) No(s).1188-1197/2021

(Arising out of impugned final judgment and order dated 30-12-2020 in IA(SR) No.37122/2020, WP No.8966/2020, WP No.9135/2020, WP No.18794/2020, WPPIL No.132/2020, WPPIL No.135/2020, WPPIL No.136/2020, WPPIL No.137/2020, WPPIL No.145/2020 and WPPIL No.192/2020 passed by the High Court of Andhra Pradesh at Amravati)

THE STATE OF ANDHRA PRADESH & ORS.

Petitioner(s)

VERSUS

THOTA SURESH BABU & ORS.

Respondent(s)

(IA No.7485/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.39523/2021 - INTERVENTION APPLICATION AND IA No.39525/2021 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

WITH

SLP(C) No. 1062/2021 (XII-A)

(FOR ADMISSION and I.R. and IA No.6300/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 3010/2021 (XII-A)

(FOR ADMISSION and I.R. and IA No.24816/2021 Addition/Deletion/Modification parties)

Date : 09-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHALFor Petitioner(s) Mr. Anand Padmanabhan R., Sr. Adv.
Mr. V. Sridhar Reddy, Adv.
Mr. Narendra Dev Arya, Adv.
Mr. Abhijit Sengupta, AORDr. Abhishek Manu Singhvi, Sr. Adv.
Mr. S Niranjana Reddy, Sr. Adv.
Mr. Mahfooz Ahsan Nazki, AOR
Ms. Rajeswari Mukherjee, Adv.
Mr. K V Girish Chowdary, Adv.
Mr. T Vijaya Bhaskar Reddy, Adv.
Mr. Meeran Maqbool, Adv.

Ms. Archita Nigam, Adv.
Mr. Sahil Raveen, Adv.
Ms. Akhila Palem Ramireddy, Adv.

For Respondent(s) Mr. Yelamanchili Shiva Santosh Kumar, Adv.
Mr. Rudrajit Ghosh, Adv.
Mr. Harshil Manchanda, Adv.
Mr. Tarun Gupta, AOR

Mr. Parnam Prabhakar, Adv.
Mr. Shashwat Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. It is submitted by learned Senior Advocate Mr. Singhvi that the concerned Judge has already demitted the Office and the issue of recusal has become infructuous. He however, submitted that the unwarranted observations made in the impugned interim order(s) may be expunged or deleted, as the main petitions are pending in the High Court.
2. The learned counsel for the respondent states that he has no submissions to be made having regard to the controversies raised in the impugned interim order(s).
3. Having regard to the impugned interim order(s) passed by the High court, we refrain ourselves from passing any remarks or making any observations with regard to the allegations and cross allegations made by the applicant - State and by the concerned Judge, except observing that the application made on behalf of the State seeking recusal of the Judge from the case was unwarranted as also the observations made by the Judge against the State in the impugned interim order(s) were unwarranted.

4. We dispose of the present petitions by observing that the concerned Judge having already demitted the office, the allegations, cross allegations and observations made in the impugned interim order(s) shall stand obliterated.
5. Subject to the above, the present Special Leave Petitions are disposed of.
6. In view of the order passed in the Special Leave Petitions, all the pending I.As. including application seeking intervention, application seeking permission to appear and argue in person as well as application seeking deletion of proforma respondents also stand disposed of.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)